GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO.4150 ANSWERED ON 18TH JULY, 2019

PENDING HIGHWAY PROJECTS

4150. SHRI VINAYAK RAUT:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government proposes to resolve the highway projects which are stuck and pending for completion by allowing agencies like National Highway Authority of India (NHAI) and NHIDCL to foreclose the contracts of such projects;
- (b) if so, the details and the cost thereof, State/UT/project-wise;
- (c) the number of stuck projects settled by NHAI and NHIDCL so far along with the amount involved therein, State/UT-wise including Maharashtra;
- (d) whether the concessionaire does get its money back if the project is stuck due to the contractor's fault and if so, the details thereof and the reasons therefor;
- (e) the other provisions made in the new circular/guidelines for the revival of such stuck projects; and
- (f) the number of stuck projects revived as a result thereof so far?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (b) The Government of India constituted a High Powered Committee to evolve a framework of guidelines for resolution of stuck projects. Ministry of Road Transport & Highways (M/o RT&H) issued guiding principles for resolution of stuck National Highway projects vide Office Memorandum dated 09.03.2019. M/o RT&H and its implementing agencies have initiated action to take up measures for resolution of stuck projects within the framework of these guiding principles.

(c) to (f) As per Policy Guidelines: The term "Stuck Project" as used, means a project undertaken by the MoRTH through NHAI, NHIDCL or State PWD (i.e. the "Authority") where the work has stopped due to (i) inability of the Contractor/Concessionaire to continue with the execution of the project on account of proceedings initiated against it before the NCLT under the Insolvency and Bankruptcy Code, 2016 or under Section 241(2) of the Companies Act, 2013; or (ii) default (consecutive or simultaneous) on account of both the parties i.e. the NHAI/NHIDCL/State PWD and the Contractor/Concessionaire. Process for revival of stuck projects has been initiated. However, there is no case settled so far.